

before the Joint Committee could conclude its deliberations and a new Lok Sabha was thereafter constituted on the 15th March, 1971 ;

NOW THEREFORE this House do resolve that the aforesaid Bill be referred to a Joint Committee of the Houses consisting of 36 members; 12 members from this House, namely :

1. Shri Nawal Kishore
  2. Chaudhary A. Mohammad
  3. Shri M. H. Samuel
  4. Shri Balram Das
  5. Shri Baharul Islam
  6. Shri Kalyan Chand
  7. Shri Jagdish Prasad Mathur
  8. Shri U. K. Lakshmana Gowda
  9. Shri G. A. Appan
  10. Shri Salil Kumar Ganguli
  11. Shri U. N. Mahida
  12. Shri Krishan Kant
- and 24 members from the Lok Sabha ;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make ;

That the Committee shall make a report to this House by the first day of the Seventy-eighth (Winter) Session of the Rajya Sabha ; and

That this House recommends to the Lok Sabha that the Lok Sabha do joint in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee".

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1971, agreed without any amendment to the

West Bengal State Legislature (Delegation of Powers) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 26th July, 1971."

12.46 hrs.

#### LEAVE OF ABSENCE FROM SITTINGS OF HOUSE

MR. SPEAKER ; The Committee on Absence of Members from the Sittings of the House in their Second Report have recommended that leave of absence be granted to the following Members for the periods indicated in the report :

1. Shri Shrikrishna Agarwal, ... 22nd July to 12th August, 1971 (Second Session).
2. Rajmata Krishna Kumari Jodhpur... 31st May to 27th July, 1971 (Second Session).

I hope that it is the pleasure of the House to grant them leave.

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : It is the pleasure of the House that leave be granted. The Members will be informed accordingly.

12.46½ hrs.

#### STATEMENT RE. COLLISION OF RAILWAY TRAINS AT ULTADANGA STATION

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : It is with profound regret and sorrow...

SHRI JYOTIRMOY BOSU (Diamond Harbour) : He will get away with his version.

Kindly admit it as a calling-attention-notice.

MR. SPEAKER : I cannot say anything about it now.

SHRI HANUMANTHAIYA : Sir, it is with profound regret and sorrow that I have to inform the House that at about 20.30 hours on 31.7.71 while Suburban Train No. P-398 Down was standing on the down Suburban line of Ultadanga Road station on the Sealdah Division of Eastern Railway, Suburban Train No. K-62 Down came from behind and collided in the rear of P-398 Down. As a result, the Front Coach of K-62 Down partly tele-

[Shri Hanumanthaiya]

scoped into the rear TLR (third class-cum-luggage and brake van) of P-398 Down. In this accident 7 Persons were killed on the spot, 8 Persons were grievously injured and 12 sustained simple injuries. One of the grievously injured Persons subsequently expired in the hospital. In addition 99 Persons received trivial injuries like minor abrasions and scratches who were discharged from the hospital after being rendered first aid.

Immediately on receipt of the information of the accident Railway Doctors from Sealdah rushed to the site of accident. The General Manager and the Chief Operating Superintendent, Eastern Railway accompanied by other senior Railway officers also proceeded to the site of the accident. Member (Transportation), Railway Board went by air to Calcutta and inspected the site of the accident and visited the injured in the hospitals.

Ex-gratia payment has been made to the next of kin of the dead and to the injured.

The Additional Commissioner of Railway Safety, Calcutta is holding an inquiry into this accident.

SHRI INDRAJIT GUPTA (Alipore) : We have read all this in the newspapers. What is new in his statement ?

MR. SPEAKER : No questions now.

SHRI JYOTIRMOY BOSU : In the same division . . .

MR. SPEAKER : No, no. I do not allow it.

SHRI JYOTIRMOY BOSU : He should resign. The example of the late Shri Lal Bahadur Shastri is there

MR. SPEAKER : Then I think there should be a long chain of Railway Ministers one following the other.

SHRI JYOTIRMOY BOSU : He should have set an example. He has no right to stay there.

SHRI S. M. BANERJEE (Kanpur) : Let him not resign. But I want a high power commission to inquire into these matters.

12.48 hours

#### ELECTION TO COMMITTEE

CENTRAL COMMITTEE OF THE TUBERCULOSIS ASSOCIATION OF INDIA

SHRI JYOTIRMOY BOSU (Diamond Harbour) : On a point of order, under item 7—rule 345. I had given notice of an amendment to this.

MR. SPEAKER : That was a substitute motion. I have not allowed it. It came very much late. I had examined it.

SHRI ATAL BIHARI VAJPAYEE : (Gwalior) : What is the amendment ?

MR. SPEAKER : Something opposite to this.

SHRI JYOTIRMOY BOSU : As soon as we get the list of business, we give notice.

MR. SPEAKER : It is not admissible.

SHRI JYOTIRMOY BOSU : Under rule 315, we are required to give notice one day earlier. Kindly send for the notice and see the timing indicated on it . . .

MR. SPEAKER : It is not admissible. It is a substitute.

SHRI JYOTIRMOY BOSU : It is not a substitute. Kindly read it.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPADHYAYA) : I beg to move :

“That in pursuance of clause 3 (vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of the House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India”.

MR. SPEAKER : The question is :

“That in pursuance of clause 3 (vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of the House do proceed to elect, in such